

HARYANA VIDHAN SABHA

Starred Questions

**To be asked at a meeting of the Haryana Vidhan Sabha to be held on
Wednesday, the 18th March, 2015.**

Payments to Advocates

***543. SH. MAHIPAL DHANDA, M.L.A. :** Will the Chief Minister be pleased to state :-

- a) whether it is a fact that a huge amount of Rs. 5.5 crore was paid to Sh. KTS Tulsi, Senior Advocate to contest the case of Maruti Arson and Rioting @ Rs. 13 lacs per appearance in the Lower Court in Gurgaon ;
- b) whether it is a fact that similar payments have also been made to Dr. Abhishek Manu Singhvi, Sh. Manish Tiwari and Dr. Ashwani Kumar and other Senior Advocates in different cases; if so, the details thereof;
- c) if the reply to part (a) and (b) above be in affirmative, who had authorized to make these payments at this rate togetherwith the Head of account(s) from which payments have been made alongwith the name of department who maintains the books of such payments; and
- d) why the services of well paid 85 Law Officers at the disposal of Prosecution Department were not utilized for the abovesaid purposes ?

**Chandigarh:
The 13th March, 2015**

**SUMIT KUMAR,
Principal Secretary,
Haryana Vidhan Sabha**